

[Shri Swaran Singh.]

the following Notifications under section 185 of the Navy Act, 1957:—

- (1) The Naval Ceremonial Conditions of Service and Miscellaneous (Fifth Amendment) Regulation, 1967, published in Notification No. S.R.O. 25-E in Gazette of India dated the 16th November, 1967. [Placed in Library. See No. LT-1756/67.]
- (2) The Naval Ceremonial Conditions of Service and Miscellaneous (Sixth Amendment) Regulation, 1967 published in Notification No. S.R.O. 362 in Gazette of India dated the 25th November, 1967. [Placed in Library. See No. LT-1974/67.]

Certified Accounts of the Delhi Development Authority for 1965-66, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI IQBAL SINGH): On behalf of Shri Jaganath Rao, I beg to lay on the Table.

- (1) A copy of the Certified Accounts of the Delhi Development Authority for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-5/68.]
- (2) A copy of the Ministers' Residences (Amendment) Rules, 1967, published in Notification No. G.S.R. 1801 in Gazette of India dated the 9th December, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5/68.]

The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table:

- (1) A copy each of the following President's Acts under sub-section (3) of section 3 of the Haryana State Legislature (Delegation of Powers) Act, 1967:—
 - (i) The Punjab Motor Spirit (Taxation of Sales) Haryana Amendment Act, 1967 (President's Act No. 12 of 1967) published in Gazette of India dated the 30th December, 1967.
 - (ii) The Punjab General Sales Tax (Haryana Amendment and Validation) Act, 1967 (President's Act No. 14 of 1967) published in Gazette of India dated the 30th December, 1967. [Placed in Library. See No. LT-6/68.]
- (2) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
 - (i) The Central Excise (Twenty-fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1800 in Gazette of India dated the 16th December, 1967.
 - (ii) The Central Excise (Twenty-fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1895 in Gazette of India dated the 23rd December, 1967. [Placed in Library. See No. LT-7/68.]
- (3) A copy of Notification No. G.S.R. 95 published in Gazette of India dated the 12th January, 1968, extending the Medical and Toilet Prepara-

[Shri K. C. Pant.]

- back (General) Seventy-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1898 in Gazette of India dated the 23rd December, 1967.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Seventy-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1899 in Gazette of India dated the 23rd December, 1967.
- (v) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1968, published in Notification No. G.S.R. 18 in Gazette of India dated the 6th January, 1968.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1968, published in Notification No. G.S.R. 19 in Gazette of India dated the 6th January, 1968.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1968, published in Notification No. G.S.R. 20 in Gazette of India dated the 6th January, 1968.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1968, published in Notification No. G.S.R. 21 in Gazette of India dated the 6th January, 1968.
- (ix) The Customs and Central Excise Duties Export Drawback (General) Fifth Amendment Rules, 1968, published in Notification No. G.S.R. 81 in Gazette of India dated the 13th January, 1968.
- (x) The Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1968, published in Notification No. G.S.R. 138 in Gazette of India dated the 20th January 1968.
- (xi) The Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1968, published in Notification No. G.S.R. 139 in Gazette of India dated the 20th January, 1968.
- (xii) The Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1968, published in Notification No. G.S.R. 174 in Gazette of India dated the 27th January, 1968.
- (xiii) The Customs and General Excise Duties Export Drawback (General) Ninth Amendment Rules, 1968, published in Notification No. G.S.R. 175 in Gazette of India dated the 27th January, 1968.
- (7) A copy of the Emergency Risks (Goods) Insurance (Fourth Amendment) Scheme, 1967, published in Notification No. S.O. 4613 in Gazette of India dated the 30th December, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.

[Placed in Library. See No. LT-11/68.]

(8) A copy of the Emergency Risks (Factories) Insurance (Fourth Amendment) Scheme, 1967, published in Notification No. S.O. 4614 in Gazette of India dated the 30th December, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

[Placed in Library, See No. LT-11/68.]

Annual Report of the Coal Board for 1966-67

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI RAM SEWAK): On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy of the Annual Report of the Coal Board, Calcutta, for the year 1966-67 (in the English versions). [Placed in Library. See No. LT-12/68.]

President's Proclamation revoking Proclamation of Emergency

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्याचरण शुक्ल): अध्यक्ष महोदय, मैं राष्ट्रपति द्वारा विधान के अनुच्छेद 352 के खण्ड (2) के उपखण्ड (क) के अन्तर्गत 10 जनवरी, 1968 को जारी की गई उद्घोषणा की एक प्रति सभा पटल पर रखता हूँ, जो दिनांक 10 जनवरी, 1968 के भारत के राजपत्र में अधिसूचना संख्या जी० ए० आर० 93 में प्रकाशित हुई थीं और जिसके द्वारा उक्त अनुच्छेद के खण्ड (1) के अन्तर्गत 26 अक्टूबर, 1962 को जारी की गई आपात की उद्घोषणा का प्रतिसंहरण किया गया।

[Placed in Library, See No. LT-13/68.]

NOTIFICATIONS UNDER FORWARD CONTRACTS (REGULATIONS) ACT, 1952, ETC.

SHRI MOHD. SHAFI QURESHI: I beg to lay on the Table—

- (1) A copy of the following Notifications issued under section 14 of the Forward Contracts (Regulation) Act, 1952:—
- (a) S.O. 4459 published in Gazette

of India dated the 14th December, 1967.

- (ii) S.O. 4583 published in Gazette of India dated the 21st December, 1967.

- (iii) S.O. 4661 published in Gazette of India dated the 28th December, 1967.

[Placed in Library, See No. LT-14/68.]

- (2) A copy of the Coffee (Sixth Amendment) Rules, 1967, published in Notification No. G.S.R. 1888 in Gazette of India dated the 23rd December, 1967 under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library, See No. LT-15/68.]

- (3) A copy of the Cardamom (Amendment) Rules, 1968, published in Notification No. G.S.R. 118 in Gazette of India dated the 20th January, 1968, under sub-section (3) of section 33 of the Cardamom Act, 1965. [Placed in Library, See No. LT-16/68.]

- (4) A copy of the half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953, for the period from the 1st April, 1967 to 30th September, 1967, under sub-section (1) of section 19 of the Coir Industry Act, 1953. [Placed in Library, See No. LT-17/68.]

12.54 hrs.

PRESIDENT'S ASSENT TO BILLS

SECRETARY: Sir, I lay on the Table following six Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 23rd December, 1967:—

- (1) The Haryana State Legislature (Delegation of Powers) Bill, 1967.
- (2) The Indian Tariff (Amendment) Bill, 1967.